

Notice of Attachment of Demat Account and Mutual Fund Folio(s)

Attachment Proceeding No. 15028 of 2025

Certificate No. 8931 of 2025

National Securities Depository Ltd. 4th floor, 'A', Wing, Trade World

Kamala Mills Compound

Senapati Bapat Marg

Lower Parel, Mumbai - 400013

Central Depository Services (I) Ltd.

P J Towers, 17th floor

Dalal Street

Fort, Mumbai - 400001

The Principal Officer/Chairman & Managing Director/CEO All the Mutual Funds in India.

1. Whereas a Recovery Certificate No. 8931 of 2025 dated October 27, 2025 has been drawn up by the Recovery Officer in the above proceedings for recovery of a total sum of Rs. 14,60,109/- (Rupees Fourteen Lakh Sixty Thousand One Hundred and Nine Only) along with interest/ costs/charges / expenses etc. against **Anup Karwa** (PAN - BFNPK5368C) ('Defaulter') and the same is due from the Defaulter in respect of the said certificate. A Notice of Demand dated October 27, 2025 has been issued to the Defaulter.

Description of Dues	Amount (In Rupees)
Disgorgement Order passed by WTM vide Order No. WTM/ASB/IVD/ID18/30583/2024-25 dated July 24, 2024 in the matter of Prakash Constrowell Limited (Now Setubandhan Infrastructure Limited)	12,57,853.00
Interest from July 2024 to October 2025 @ 1% p.m.	2,01,256.00
Recovery cost	1000.00
Total	14,60,109.00

2. Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the securities/instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.

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- 3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
 - a. All Demat Account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you; and
 - b. All Mutual fund folio/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
- 4. It is further ordered with immediate effect that **No Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.
- 5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice:
 - a) Details of all the Accounts/folios held by the Defaulter with you;
 - b) Copy of the Account Statement/s; and
 - c) Confirmation of Attachment of the said accounts/folios.
- 6. If no response is received within 15 days from the date of receipt of this order, it will be presumed that the Defaulter is having no account/folio with you.
- 7. If the Defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
- 8. You are also directed to immediately attach any new account/s opened or folio/s created for the Defaulter by you post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s or folio/s.
- 9. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Mumbai on this 17th Day of November, 2025.

SEAL



RECOVERY OFFICER

J. Asher knows

J. ASHOK KUMAR जे. अशोक कुमार Recovery Officer वसूली अधिकारी Securities and Exchange Board of India भारतीय प्रतिभूति और विनिमस्ब्रहेर्ड of 3 Mumbai मुंबई

Copy to:

Anup Karwa (PAN - BFNPK5368C)	Anup Karwa (PAN - BFNPK5368C)
201B, Vrindavan Apartment, B P Road, Bhyander (East), Mumbai - 401105	205 B Wing, 2nd Floor, Shatrunjay Height, Satyanand Maharaj Road, Opp. Kasturi Garden, Bhyander, Thane - 401101





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